GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 3625 ANSWERED ON FRIDAY, THE 16TH MARCH, 2018 [PHALGUNA 25, 1939 (SAKA)]

IRREGULARITIES IN DDCA

QUESTION

3625. SHRI RAHUL SHEWALE:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the cases of irregularities in the functioning of Delhi District Cricket Association (DDCA) have come to the notice of the Government since 2008 and if so, the details thereof;
- (b) whether the Government has conducted/proposes to conduct any enquiry in this regard, if so, the details and the outcome thereof;
- (c) the number of complaints received by the Government in this regard along with the action taken by the Government on such complaints, so far; and
- (d) the other steps taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE FOR LAW AND JUSTICE (SHRI P. P. CHAUDHARY) AND CORPORATE AFFAIRS

(a) to (d): The Government has received a number of complaints alleging various irregularities in the functioning of Delhi and District Cricket Association (DDCA) from Shri Kirti Azad, the Hon'ble Member of Parliament and Shri N. C. Bakshi and Shri Dinesh Saini and considering the same Government ordered inspection on 28.09.2012 under section 209A of the Companies Act, 1956 of books of account and other papers of DDCA and subsequently further inspection on 27.03.2015 under section 206(5) of the Companies Act, 2013. The inspection report indicated violations of section 36, 150, 166/210, 209(1), 209(3)(b), 211 read with Schedule VI, 217(3), 285, 299, 303, 309, 314 and 211(3A)/(3C) of the Companies Act, 1956 read with Accounting Standards- 5, 15, 18, 19, 22 and 29. All the above stated offences were compoundable in nature and the Company and Officers in default have compounded the said offences before the then Hon'ble Company Law Board. Further, non-compliance of provisions of section 227 read with section 233 of the aforementioned Act were pointed out against

the auditors of the company in the Inspection Report and prosecutions were filed against the auditor and a complaint was also lodged with the Institute of Chartered Accountants of India.
